



**KARNATAKA LEGISLATIVE ASSEMBLY  
FIFTEENTH LEGISLATIVE ASSEMBLY  
THIRTEENTH SESSION  
THE KARNATAKA GRAM SWARAJ AND PANCHAYAT RAJ  
(AMENDMENT) BILL, 2022  
(LA Bill No. 22 of 2022)**

A Bill further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993.

Whereas, it is expedient further to amend the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy third year of the Republic of India, as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Act, 2022.

(2) It shall be deemed to have come into force with effect from the 22<sup>nd</sup> day of August, 2022.

**2. Amendment of section 121.-** In section 121 of the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) (hereinafter referred to as the Principal Act),-

(a) in clause (i), for the words “two lakhs” the words “two lakh thirty thousand” shall be substituted; and

(b) in clause (ii), for the words “two lakhs” the words “two lakh thirty thousand” shall be substituted.

**3. Amendment of section 160.-** In section 160 of the Principal Act,-

(a) for the words “not less than twenty persons” the words “not less than twenty five members” shall be substituted; and

(b) after the proviso, the following shall be inserted, namely:-

“Provided further that, in case of a district having rural population of more than seven lakhs but not more than nine lakhs fifty thousand there shall be twenty eight elected members.”

**4. Repeal and savings.-** (1) The Karnataka Gram Swaraj and Panchayat Raj (Amendment) Ordinance, 2022 (Karnataka Ordinance 06 of 2022) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

It is considered necessary to amend sections 121 and 160 of the Karnataka Gram Swaraj and Panchayat Raj Act, 1993 (Karnataka Act 14 of 1993) to revise the total number of elected members of the Zilla Panchayat in the districts on the basis of rural population and to comply with the direction of the Hon'ble High Court of Karnataka in W.P No: 20426/2021 to conduct the election to the rural local bodies within the time limit.

As the matter was urgent and both Houses of the State Legislature were not in a session, the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Ordinance, 2022 (Karnataka Ordinance 06 of 2022) was promulgated to achieve the above object.

This Bill seeks to replace the said Ordinance.

Hence the Bill.

**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed legislative measure.

**Explanatory Statement as required by sub-rule (1) of rule 80 of the Rules of procedure and conduct of Business in the Karnataka Legislative Assembly.**

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**BASAVARAJA BOMMAI**  
Chief Minister

**M.K. VISHALAKSHI**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE****EXTRACT FROM THE KARNATAKA GRAM SWARAJ AND PANCHAYAT RAJ ACT, 1993  
(KARNATAKA ACT 14 OF 1993)****XXX****XXX****XXX**

**121. Elected Members.-** The number of elected members of a Taluk Panchayath as far as possible shall consist of members elected from the territorial constituencies in the Taluk as may be notified from time to time by the Government on the basis of rural population or thereof, as below,-

(i) Taluks having a rural population exceeding two lakhs, there shall be one elected member for every population of not less than twelve thousand;

(ii) Taluks having a rural population exceeding one lakh, but not exceeding two lakhs there shall be one elected member for every population of not less than ten thousand and there shall be a minimum of eleven elected members;

(iii) Taluks having a rural population exceeding fifty thousand but not exceeding one lakh, there shall be a minimum of nine elected members; and

(iv) Taluks having a rural population less than fifty thousand, there shall be a minimum of seven elected members.

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**160. Elected members.-** The elected members of the Zilla Panchayat shall consist of not less than twenty persons elected from the Taluks in the district, the number of members to be elected from each Taluk being fixed by the Government in accordance with the scale of one member for for every population between thirty five thousand and forty-five thousand or part thereof of the population

Provided that, in case of Chikkamagalur (excluding Tarikere, Kaduru, Ajjampura Taluks) Uttara Kannada and Kodagu Districts it shall be one member for every rural population between eighteen thousand to twenty five thousand or part thereof.

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**Corrigendum**

In the Karnataka Gram Swaraj and Panchayat Raj (Amendment) Bill, 2022 in the heading and in clause 1, in sub-clause (1), the word "Amendment" shall be read as "Second Amendment".

**(M.K. Vishalakshi)**  
Secretary  
Karnataka Legislative Assembly